



The Himachal Pradesh Passengers and Goods Taxation (Amendment and Extension) Act, 1968

Act 9 of 1968

Keyword(s):

Business, Fare, Goods, Owner, Motor Vehicles Passenger, Taxable Vehicle

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**THE HIMACHAL PRADESH PASSENGERS AND GOODS TAXATION
(AMENDMENT AND EXTENSION) ACT, 1968.**

(ACT No. 9 OF 1968)¹

[Received the assent of the President of India on the 7th May, 1968, and was published in R.H.P. Extra., dated the 13th September, 1968, p. 927—929]

An Act to amend the Himachal Pradesh Passengers and Goods Taxation Act, 1955 (Himachal Pradesh Act, 15 of 1955) as in force in the territory comprised in Himachal Pradesh immediately before 1st November, 1966 and to extend the said Act so amended to the territories transferred to Himachal Pradesh under section 5 of the Punjab Re-organisation Act, 1966.

BE it enacted by the Legislative Assembly of the Union territory of Himachal Pradesh in the Eighteenth Year of the Republic of India as follows:—

1. Short title and commencement.—(1) This Act may be called the Himachal Pradesh Passengers and Goods Taxation (Amendment and Extension) Act, 1968.

(2) This shall come into force at once.

2. Amendment of section 3.—In sub-section (1) of section 3, of the Himachal Pradesh Passengers and Goods Taxation Act, 1955 (hereinafter referred to as the principal Act), for the words 'one twelfth', the words 'one tenth' shall be substituted.

3.	}	(Amendments made by these sections, incorporated in the principal Act).
4.		
5.		
6.		
7.		
8.	}	

9. Extension.—The principal Act as amended by this Act and all rules, notifications and orders made, and all directions or instructions issued which are in force immediately before the commencement of this Act in the territory to which the said Act applies are hereby extended to and shall be in force in the territories transferred to Himachal Pradesh under section 5 of the Punjab Re-organisation Act, 1966.

10. Repeal and Savings.—The Punjab Passengers and Goods Taxation Act, 1952 (16 of 1952) as applicable to the territories added to Himachal Pradesh under section 5 of the Punjab Re-organisation Act, 1966 (31 of 1966), and all rules, notifications, and orders made, directions or instructions issued, thereunder, shall upon the commencement of this Act, save as otherwise expressly provided in this Act, stand repealed:

1. For Statement of Objects and Reasons, see R.H.P. Extra. dt. 19th January, 1968, p. 15.

Provided that such repeal shall not affect—

- (a) the previous operation of the Act so repealed or anything duly done or suffered thereunder, or
- (b) any right, privilege, obligation or liability acquired, accrued or incurred under the Act so repealed, or
- (c) any penalty, forfeiture or punishment incurred in respect of any offence committed against the Act so repealed,
- (d) any investigation, legal proceeding or remedy in respect of any such right, privilege, obligation, liability, penalty, forfeiture or punishment as aforesaid,

and any such investigation, legal proceeding or remedy may be instituted, continued or enforced and any such penalty, forfeiture or punishment may be imposed as if this Act had not been passed:

Provided further that anything done or any action taken under the Act so repealed shall be deemed to have been done or taken under the Act extended by section 9 and shall continue to be in force accordingly, unless and until superseded by anything done or any action taken under the Act so extended.

11. Power to remove difficulties. If any difficulty arises in giving effect to the provisions of the Act, rules, or orders or instructions or directions now extended to the territory in which they were not in force before the commencement of this Act, the State Government may, by order notified in the Official Gazette, make such provisions or give such directions, as appear to it to be necessary or expedient for the removal of the difficulty.